

IN THE INCOME TAX APPELLATE TRIBUNAL
RAIPUR BENCH, AT PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.219/RPR/2018
निर्धारण वर्ष / Assessment Year : 2013-14

M/s. Sri Sainath Industries Pvt. Ltd., Behind Samrat Talkies, Station Road, Raipur Chattisgarh – 492001 PAN : AALCS6148P	Vs.	Dy.CIT, Circle-1(1), Raipur
Appellant		Respondent

Assessee by None (withdrawal application)
Revenue by Shri Gitesh Kumar

Date of hearing 19-03-2021
Date of pronouncement 19-03-2021

आदेश / ORDER

This appeal by the assessee arises out of the order dated 17.08.2018 passed by the CIT(A)-I, Raipur in relation to the assessment year 2013-14.

2. Before us, the assessee has filed a letter dated 04.03.2021 seeking withdrawal of the appeal. The relevant contents of such letter read as under :

“1. That an appeal has been filed before the Hon’ble Bench on 26/12/2018 vide Appeal No.ITA 219/RPR/2018.

2. That an application was filed under Vivad Se Vishwas Act, 2020 in Form 1 & Form 2 before Hon’ble PCIT Raipur-1. He issued certificate on Form no.3 on 01/03/2021 vide Certificate No.276911990010321, it is enclosed.

3. Accordingly there is refund.

4. *Therefore, as per the provisions of Vivad Se Vishwas Act, 2020 it is prayed to kindly allow to withdraw the above appeal filed before the Hon'ble Bench."*

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as 'withdrawn'.

Order pronounced in the Open Court on 19th March, 2021.

Sd/-
(S.S.VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 19th March, 2021
सतीश

आदेश की प्रतिलिपि □ ग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-I, Raipur
4. The Pr.CIT-I, Raipur
5. DR, ITAT, Raipur
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	19-03-2021	Sr.PS
2.	Draft placed before author	19-03-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		